

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 501 OF 2017 IN APPEAL NO. 197 OF 2017
AND
IA NO. 578 OF 2017 IN APPEAL NO. 233 OF 2017

Dated: 13th November, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

IA NO. 501 OF 2017 IN APPEAL NO. 197 OF 2017

In the matter of:

Jodhpur Vidyut Vitran Nigam Limited	Appellant(s)
Vs.		
Tirupati Fibers & Industries Ltd. & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Ms. Purni Marwaha Gupta
Mr. C. S. Chauhan for R-1

Mr. Pradeep Misra
Mr. Suraj Singh for R-2

Mr. R. K. Mehta
Ms. Himanshi Andley for R-3

IA NO. 578 OF 2017 IN APPEAL NO. 233 OF 2017

In the matter of:

Jodhpur Vidyut Vitran Nigam Limited	Appellant(s)
Vs.		
Ultratech Cement Limited & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. P. N. Bhandari for R-1

Mr. Pradeep Misra
Mr. Sanjay Singh for R-2

Mr. R. K. Mehta
Ms. Himanshi Andley for R-3

ORDER

Learned counsel for respondent No.1 in I.A. No. 501 of 2017 in Appeal No. 197 of 2017 states that he will take steps to file reply on or before 15.11.2017 after serving copy on the other side. Rejoinder, if any, may be filed within one week thereafter after serving copy on the other side.

Learned counsel for respondent No.1 in both the applications state that till the present IA is disposed of, the State Commission will not pursue the petition filed before it under Section 142 of the Electricity Act, 2003.

On account of paucity of time, this matter cannot be taken up by this Bench. Office is directed to list these IAs for hearing before the Bench headed by Justice N.K. Patil, Judicial Member on **07.12.2017**.

(I.J. Kapoor)
Technical Member

ts/tpd

(Justice Ranjana P. Desai)
Chairperson